

CBI Vs. Deepak Talwar & Ors.
CC No. 337/2019

25.07.2020

Present: Sh. A. K. Kushwaha, Ld. PP for CBI with Insp. Dharmendra Kumar Singh and SI Umesh Kaushik.

The matter has been taken up through video conferencing using CISCO WEBEX hosted by Sh. Mukesh Kant Sharma, Reader of this Court.

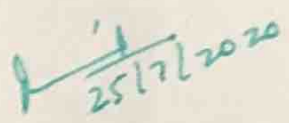
Application under Section 166-A Cr. P.C. for issuance of letters Rogatory for conducting investigation at Republic of Singapore and British Virgin Islands (BVI) is fixed for consideration for today.

Part arguments heard. IO seeks time for clarification/ filing some additional documents. Let the same be filed on or before the next date of hearing.

On the request of I.O., put up on 25.08.2020 at 10.30 AM for further consideration of the application.

On the request of Ld. PP for CBI, copy of this order sheet be also provided to him for his office record.

A copy of this order be also sent to the Computer Branch for uploading on the official website.


(Anil Kumar Sisodia)
Special Judge (PC Act), (CBI)-07,
Rouse Avenue Courts, New Delhi
25.07.2020.